

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 267/MP/2024

Subject	:	Petition under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 25 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 seeking approval for establishment of Transmission Line Stores along with associated infrastructure for 400 kV D/C Teesta-III-Kishanganj Transmission Line of Sikkim Power Transmission Limited (formerly Teestavalley Power Transmission Limited).
Date of Hearing	:	26.11.2024
Coram	:	Shri Jishnu Barua, Chairperson Shri Harish Dudani, Member
Petitioner	:	Sikkim Power Transmission Limited
Respondents	:	PTC India Limited and 13 Others
Parties Present	:	Appearance(s) not marked

Record of Proceedings

In the instant Petition, the Petitioner is seeking approval for the capital expenditure required to establish the transmission line stores for the 400 kV Double Circuit Teesta-III-Kishanganj transmission line. This includes costs related to land acquisition, store construction, Operation and Maintenance Office (O&M office), and other infrastructure expenses in West Bengal and Bihar. The 400 kV Double Circuit Teesta-III-Kishanganj transmission line extends 215 km, with 110 km in West Bengal and 105 km in Bihar. The proposed construction sites will require 4 acres of land in the Darjeeling District of West Bengal and 3 acres in the Kishanganj District of Bihar.

2. At the outset, the learned counsel for the Petitioner submitted that the present Petition had been filed as per the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 in compliance with the directions issued by the Commission vide its order dated 10.5.2024 in Petition No. 226/MP/2023.

3. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:

- (i) Issue notice on maintainability.



- (ii) The Respondents to file their replies on maintainability within three weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.
4. The Petition will be listed for the hearing on maintainability on **20.2.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

